

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**

**COURT III**

111. I.A. 1403/2023  
In  
C.P.(IB)-168(MB)/2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **04.04.2024**

NAME OF THE PARTIES: Zenil Traders Private Limited  
V/s.  
Makalu Trading Limited

*Appearances:*

For RP : Adv. Shruti Sardessai

SECTION 9 OF IBC, 2016

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**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

**I.A. 1403/2023**

Ld. Counsel for the RP submits that the additional affidavit has been filed on 27.02.2024 and the hard copy was submitted to the registry on 26.03.2024. However, on checking the DMS, it is seen that the same is marked as defective on 28.03.2024 and the defect is yet to be remedied. RP is directed to remove the defect and ensure the same is reflected on the DMS. At the request of the RP, list on **25.04.2024**

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
--Rajeev--

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)